

**National Company Law Tribunal**

**Allahabad Bench**

**C P No. (IB) 160/ALD/2017**

**ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2018**

**NAME OF THE COMPANY: M/s. Raj Duplex Pvt. Ltd. Vs. M/s. Sardhana Papers Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT/I & B CODE: 9 IBC**

**CP NO. (IB) 160/ALD/2017**

Ms. Babita Jain, PCS for the Resolution Professional (RP) is present. By our order dated 14<sup>th</sup> June 2018, RP was directed to submit details of expenses incurred in process of CIRP. The total expenses incurred in CIRP process is stated to be Rs.77,867. Hon'ble NCLAT by order dated 31<sup>st</sup> May 2018 asked NCLT for fixing the charges of Interim Resolution Professional.

In view of the details submitted by the Resolution Professional, we hereby fix the charges of Insolvency Resolution Professional as Rs.77,867 plus Rs.25,000/- as professional fees. Learned counsel for the Corporate Debtor is directed to make payment within seven days.

The case is finally disposed off.

**Dated: 18.07.2018**

**SAROJ RAJWARE,  
MEMBER (T)**

**V.P. SINGH,  
MEMBER (J)**